

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE THE CHIEF JUSTICE MR.S.V.N.BHATTI
&
THE HONOURABLE MR.JUSTICE BASANT BALAJI
Monday, the 12th day of June 2023 / 22nd Jyaishta, 1945
WA NO. 524 OF 2023**

AGAINST INTERIM ORDER DATED 15/02/2023 IN WP(C) 3068/2023 OF THIS COURT

APPELLANT/1ST RESPONDENT:

**THE BAR COUNCIL OF KERALA, BAR COUNCIL BHAVAN, HIGH COURT CAMPUS,
ERNAKULAM- 682031. REPRESENTED BY ITS CHAIRMAN.**

BY SENIOR ADVOCATES GRASHIOUS KURIAKOSE AND SRI.G.SHRIKUMAR,

ADVS.M/S.PRANOY K.KOTTARAM AND SIVARAMAN P.L.

RESPONDENTS/PETITIONERS/2ND RESPONDENT:

**1. AKSHAI M. SIVAN, AGED 25 YEARS, S/O M.B. SIVAN, MALLAPPILLIL HOUSE,
RAJAKUMARI P.O., RAJAKUMARI, IDUKKI - 685619.**

AND 10 OTHERS.

BY SENIOR ADVOCATE SRI.MAITREYI SACHIDANANDA HEGDE AND

ADVS.M/S.SANTHOSH MATHEW,PRAVEEN K.JOY,AMAL AMIR ALI,

NIRMAL V.NAIR & UTTARA P.V.

Prayer for interim relief in the Writ Appeal stating that in the circumstances stated in the appeal memorandum, the High Court be pleased to stay the operation and implementation of order dated 15.02.2023 in WPC 3068/2023 of this Hon'ble Court, pending disposal of this appeal.

This Writ Appeal again coming on for orders along with connected cases on 12/06/2023 upon perusing the appeal memorandum and this court's order dated 16/03/2023, the court on the same day passed the following:

P.T.O.

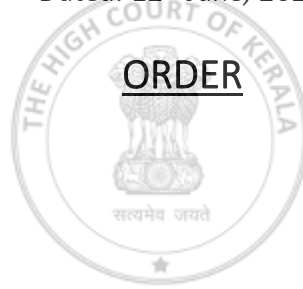
S.V.N.BHATTI, C.J

&

BASANT BALAJI, J.

W.A. No.524/2023, W.P.(C) Nos.31828/2019, 7676/2020,
14874/2021, 3068/2023, 5117/2023, 5391/2023, 5414/2023,
5817/2023, 5821/2023, 7136/2023, 7276/2023
and 7668 of 2023

Dated: 12th June, 2023

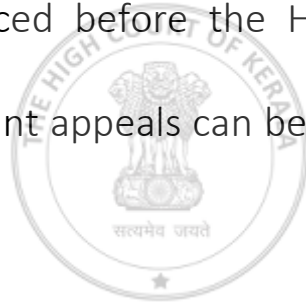


S.V.N.BHATTI, C.J

We have heard learned counsel Sri. Sreekumar .G, Sri. Pranoy K. Kottaram and Sivaraman P.L. for Bar Council, senior counsel Sri.Maitreyi Sachidananda Hegde, Sri.Santhosh Mathew, Sri.Praveen K.Joy, Sri.Amal Amir Ali, Sri.Nirmal V.Nair, and Smt.Uttara P.V. for petitioners.

W.A. No.524/2023, W.P.(C) Nos.31828/2019, 7676/2020, 14874/2021, 3068/2023, 5117/2023, 5391/2023, 5414/2023, 5817/2023, 5821/2023, 7136/2023, 7276/2023 and 7668/2023

Our attention is drawn to the order dated 16.03.2023 in the subsequent matter and stated that under the aegis of Bar Council of India, steps have been initiated to ensure a uniform fee structure at the time of enrolment of BL Graduates as advocates under the Advocates Act. Upon such a decision being taken by the Apex Body, the decision is placed before the Hon'ble Supreme Court. It is suggested that instant appeals can be considered by this court at a later point of time.



To a pointed query from the Court, learned senior counsel appearing for the Bar Council of Kerala has stated that so far as the petitioners are concerned by accepting Rs.750/- enrolment fee, the enrolment of respective petitioners has been completed. In the fitness of things in the exercise of our jurisdiction, by according to the petitioners herein, the representative status to agitate the

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grievance for and on behalf of similarly situated graduates, who would be interested in getting enrolled on the rolls of the Bar Council of Kerala, we extend the same benefit to such of the aspirants as well. Such a course would avoid a series of individual cases by the aspirants.

Post after two months.



Sd/-

**S.V.N.BHATTI,
CHIEF JUSTICE**

Sd/-

**BASANT BALAJI,
JUDGE**

SS